



**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11.03.2025 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/389/(CHE)2025**  
**PETITION NUMBER : CP(IB)/66/CHE/2023**  
**NAME OF THE APPLICANT : Revathi S Raghunathan (RP)**  
**M/s GVR -RMN Hubli Lakshmeshwar**  
**Road Project Pvt Ltd**  
**NAME OF THE RESPONDENT(S) : --**  
**UNDER SECTION : Sec 12A of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr.V.Manivannan is present for the Applicant.

This is an Application seeking withdrawal of CIRP u/s 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A(1)(b) of IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016. CoC in its 3<sup>rd</sup> CoC meeting on 22.02.2025 has recommended withdrawal of CIRP consequent to settlement reached between the parties within 100% voting. The settlement amount reached is Rs.55 Lakh.

In view of the above IA(IBC)/389/(CHE)/2025 is allowed, CIRP process is withdrawn with immediate effect and RP is discharged with immediate effect.

**IA(IBC)/389/(CHE)/2025 and CP(IB)/66/CHE/2023 are disposed off.**

**Sd/-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**Sd/-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk